

22

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI

C.P. No. 359/94 IN
O.A. No. 2309/92

New Delhi, dated the 23rd May, 1995

HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN (J)

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri R.C. Sachdeva,
S/o Shri J.L. Ram Lal Sachdeva,
R/o 30, Panchdeep Society,
P.O. Bodella, Vikaspuri,
New Delhi-110018.

(By Advocate: Shri G.D. Bhandari)

APPLICANT

VERSUS

1. Shri Rajiv Yadav,
T.D.M.,
Telecom Building,
Rohtak (Haryana)

(By Advocate: Shri M.M. Sudan)

RESPONDENTS

ORDER (ORAL)

BY HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN (J)

This C.P arises out of the orders passed in the O.A.
No. 2309/92 on 16.11.93 and the application was disposed of with
the following directions:

(i) The applicant shall be granted leave of the kind
due for the period from 1.9.86 to 16.11.888 on the
basis of the medical certificates submitted by him.
The required payments shall be made to him within a period
of 3 months from the date of this order.

(ii) The Respondents shall consider the point raised
in the representation dated 15.3.91 and pass a
speaking order thereon within a period of 4 months from
the date of communication of this order.

(iii) No interest shall be payable on the dues for the
aforesaid period.

2. It is alleged that the Respondents have wilfully denied
him the benefit of the judgment and that the directions
contained in that order have not been complied with by the
Respondents. That is why this C.P. has been filed.

3. After filing of the C.P. the Respondents have
implemented the directions. Regarding the first direction the
learned counsel for petitioner states that leave has been granted
for the period from 1.9.86 to 16.11.88 and leave salary for that

Proceed however

period has been made. He seeks time to verify the correct amount so paid. Regarding 2nd direction the Respondents stated in counter affidavit that the representations have been disposed of by the order dated 16.1.95. Copy of the order is also annexed to the counter affidavit. We see from this order that the concerned Respondents have considered the points raised by the petitioner and have given their answers. Learned counsel for the petitioner states that the answers given to the points raised by the petitioner are not given properly. We have carefully perused this order and find that the Respondents have disposed of the points raised by the petitioner in ~~seriatim~~ and we find that the Respondents have substantially complied with the directions of the Tribunal. If any grievance of the petitioner still subsists it will be ^{Open for him} taken in a proper proceeding in that regard.

4. As the Respondents have complied with the directions of the Tribunal we find it is necessary not to initiate action against the Respondents under the C.P. Act ^{Complaint of Courts} and as such this C.P. is dismissed and notice ~~may~~ issued to the Respondents ~~is~~ discharged.

Arif Ali
(S.R. ADICE)
Member (A)

M. M. M.
(A.V. HARIDASAN)
Vice-Chairman (J)

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